

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

237. CP 230/MB/2021

IN THE MATTER OF

Pankaj Choure

... Petitioner

Vs

Shree Saish Buildcon Pvt. Ltd

... Respondent

U/s 241(1) & 242(4) of the Companies Act, 2013

Order Delivered on 27.03.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Adjourned to **22.05.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/